

Government raises, and carries on a huge propaganda, is that people who have been sent back are not Pakistani infiltrators but Indian nationals. Therefore, to determine that this kind of charge cannot truthfully be made, we have to take some steps to avoid any mistakes being made in this matter.

WRITTEN ANSWERS TO QUESTIONS

Fourth Five Year Plan

*685. **Shri P. Venkatasubbalah:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Planning Commission is contemplating of reversing the present planning techniques in preparing and formulating the Fourth Five Year Plan; and

(b) if so, in what way it would be a departure from the previous methods adopted in preparing the previous Five-Year Plans?

The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman): (a) and (b). No Sir. In the light of experience and further studies, procedures relating to the preparation of Five Year Plans are being continuously improved. Special attentions is being given to possibilities of improving procedures and methods for planning in the context of the Fourth Five Year Plan.

Study of Public Sector Projects

*687. { **Shri Shree Narayan Das:**
Shri Firodia:
Shri S. N. Chaturvedi:

Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission has got a study made of the case of 15 projects in the public sector;

(b) if so, the results of such study:

(c) important points of deficiency detected; and

(d) suggestions made to make up the deficiencies?

The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman):

(a) and (b). The pilot study which the Planning Commission has taken in hand with a view to evolving suitable systems for programming and for reporting on performance in public sector undertakings is in progress. Seven out of the 15 projects selected for study have been visited so far.

(c) and (d). These aspects are being considered in relation to each project as it comes under study.

Industrial Disputes Act

{ **Dr. Ranen Sen:**
 *688. { **Shri Dinen Bhattacharya:**
 | **Dr. Saradish Roy:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether the attention of Government has been drawn to the recent judgment of the Supreme Court that the employees under the educational institutes are not entitled to the privileges admissible under the Industrial Disputes Act; and

(b) if so, how Government propose to safeguard the interests of this class of employees?

The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman):

(a) Yes.

(b) The matter is being examined.

Indians in Ceylon

{ **Shri Indrajit Gupta:**
 | **Shri Bade:**
 *689. { **Shri Brij Raj Singh:**